

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL/APPELLATE JURISDICTION

CIVIL APPEAL NO. 7939/2023
(Arising out of SLP(C) No. 6353/2023)

HARGOBIND SINGH GILL & ANR. ..APPELLANT(S)

VERSUS

UNION TERRITORY, CHANDIGARH & ORS. ..RESPONDENT(S)

WITH

T.P.(C) No. 469/2023

O R D E R

Leave granted in the special leave petition.

We have heard learned counsel for parties.

It appears that litigation fatigue has not yet set in as the parties don't appear to be willing to settle the disputes. That leaves us with the issue of transferring the proceedings.

On the conspectus of the matters, we feel and it is agreed that both the proceedings be transferred to the competent Court at Delhi as under :

a) FIR No. 0036 dated 16.02.2022, registered at Police Station Whitefield, Bengaluru City, Karnataka is transferred to the Barakhamba Police Station, New Delhi.

b) Matrimonial Case No. 367/2022, pending before Principal Senior Civil Judge, Bengaluru Rural District, Bengaluru is transferred to the Patiala House Courts, New Delhi.

We believe that there is no need to arrest the parties during the investigation but they shall cooperate with the investigation.

The appeal and the transfer petitions stand disposed of in above terms.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[SUDHANSHU DHULIA]

NEW DELHI,
DECEMBER 04, 2023.

ITEM NO.30

COURT NO.2

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6353/2023

(Arising out of impugned final judgment and order dated 15-03-2023 in CWP No. 4606/2022 passed by the High Court Of Punjab & Haryana At Chandigarh)

HARGOBIND SINGH GILL & ANR.

Petitioner(s)

VERSUS

UNION TERRITORY, CHANDIGARH & ORS.

Respondent(s)

(mediation report has been received.

IA No. 234517/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 232462/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 231121/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

T.P.(C) No. 469/2023

IA No. 37749/2023 - EXEMPTION FROM FILING O.T.
IA No. 37745/2023 - STAY APPLICATION)

Date : 04-12-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. Aashish Chopra, Sr. Adv.
Mr. Alok Mittal, Adv.
Ms. Swati Dayalan, Adv.
Mr. Gagandeep Singh, Adv.
Ms. Anju Thomas, Adv.
Mr. Sanjeev Kaushik, Adv.
Ms. Mantika Haryani, Adv.
Mr. Shreyas Awasthi, Adv.
Mr. Himanshu Chakravarty, Adv.
Ms. Muskan Surana, Adv.
Ms. Astha Sharma, AOR

For Respondent(s) Ms. Mukta Gupta, Sr. Adv.
Ms. Amrita Panda, AOR
Ms. Nitya Gupta, Adv.

Mr. D. L. Chidananda, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted in the special leave petition.

The appeal and the transfer petitions stand
disposed of in above terms.

All pending applications in both the matters
stand disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

[Signed order is placed on the file]